

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF DHRUVI PROPERTIES PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DHRUVI PROPERTIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17th August, 2009
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies (ROC), Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2009PTC194959
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office (as per MCA records): Paras Centre A, Office No. 127, 1st Floor, TATA Road No. 2, Opera House, Mumbai - 400004 (Maharashtra)
6.	Date of closure of Insolvency Resolution Process	Deemed to continue till liquidation order passed by the Adjudicating Authority on 9th September, 2025
7.	Liquidation commencement date of corporate debtor	9th September, 2025 (The order copy was received on 23rd September, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Amit Vijay Karia Registration Number IBBI/IPA-001/IP-P02600/2021-2022/13969
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East), Mumbai - 400014 (Maharashtra) Email ID: ipamitkaria@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address : 405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East), Mumbai - 400014 (Maharashtra) Email ID: liquidation.dhruvi@gmail.com
11.	Last date for submission of claims	23rd October, 2025 (Thirty days from the date of receipt of Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of **DHRUVI PROPERTIES PRIVATE LIMITED** on 9th September, 2025 (The order copy was received on 23rd September, 2025).

The stakeholders of **DHRUVI PROPERTIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **23rd October, 2025**, to the liquidator at the address mentioned against **Item No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Submission of false or misleading proof of claims shall attract penalties.

Place: MUMBAI
Date: 24.09.2025

Amit Vijay Karia - Liquidator
Dhruvi Properties Private Limited
 IBBI Reg. No: IBBI/IPA-001/IP-P02600/2021-2022/13969
 AFA No. AA1/13969/02/311225/107702 is valid till December 31, 2025
 Email: liquidation.dhruvi@gmail.com
 Contact: 9029210069

